

## RULE-5

**Method of recruitment, qualification and age limit** – In respect of each category of posts specified in column (2) of the Table below, the method of recruitment and minimum qualification, age limit etc. shall be as specified in the corresponding entries in columns (3) and (4) thereof.

**TABLE UNDER RULE - 5**

Sl. No. 1.	Cadre 2.	Method of recruitment 3.	Qualification, age limit and experience etc. 4.
1.	District Judges/ Additional District Judges.	(a) 50% by promotion from amongst the Civil Judges (Sr. Divn.) on the basis of principal of merit-cum-seniority and passing a suitability test as may be prescribed & conducted by the High Court in accordance with the regulations.  (b) 25% by promotion from amongst Civil Judges (Sr. Divn.) on the basis of merit through limited competitive examination as may be prescribed & conducted by the High Court in accordance with the regulation.  (c) 25% by direct recruitment, from amongst eligible Advocates, on the basis of examination, written as well as oral ( <i>viva voce</i> ) test as may be prescribed and conducted by the High Court in accordance with the regulations.	Must have been in the cadre of Civil Judges (Sr. Divn.) for a period of not less than two years.  Minimum service of five years including the service rendered in the cadre of Civil Judges (Junior Division).  The following shall be the eligibility criteria, including qualifications, age limit and experience etc. – (i) Citizen of India. (ii) Holder of a degree in Law as recognized by the bar Council of India. (iii) Practising Advocate at the Bar for a minimum period of seven years as on the last date fixed for receipt of the applications. <b>Note :-</b> For the purpose of this clause, in computing the period during which a person has been an Advocate there shall be included any period during which he has held a judicial office. <b>Explanation I.</b> – Judicial Officer includes any other Office as may be prescribed being equivalent to a Judicial Office, by the High Court in the regulations made for this purpose. (iv) Must have attained the age of thirty-five years and must not have attained the age of forty-five years as on the last date prescribed for receipt of applications.

**Explanation-II.-** Appointment to

the cadre of the Distt. Judges from categories (a), (b) & (c) shall be in accordance with 40 points roster to be maintained by the High Court in this behalf.

Provided that the direct appointments to the service shall be subject to the orders regarding reservation in the service for Scheduled Castes/Scheduled Tribes/Backward Classes issued by the Himachal Pradesh Government, from time to time, and made applicable to such appointments, in consultation with the High Court.

Note – Every candidate applying for direct recruitment, either for the post mentioned in 1 (c), or post mentioned at 3 above shall submit along with the application, certificates furnished by two respectable persons unconnected with him, testifying to his character and good behaviour as well as antecedents.

## **RULE – 6**

**Disqualification for appointment and format of application** – (1) No person shall be eligible for appointment to the service :-

- (a) If he has been dismissed from any previous service.
- (b) If he has been convicted of any offence involving moral turpitude or has been bound down for good conduct under the provisions contained in Chapter VIII of the Code of Criminal Procedure, or has been permanently debarred/disqualified from appearing in any examination or selection;
- (c) If he is found either directly or indirectly influencing the selection process in any manner;
- (d) If he is a man, has more than one wife living and if a woman, has married a man already having another wife; or
- (e) If he is an undischarged insolvent.

2. Every person applying for appointment to the service, at the bottom of the application in the format to be prescribed in the regulation, shall give a declaration that he does not suffer from any of the aforesaid disqualifications and also that he conforms to all the eligibility criteria. The declaration shall also contain his undertaking that if the same is found false or incorrect, his candidature shall be liable to be cancelled or if appointed, his appointment shall also be annulled.